

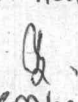
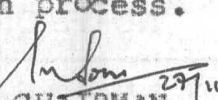
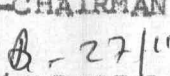


NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>On Memo</u></p> <p>For Admission / Interim Order.</p> <p>h 24/11</p> <p><u>Or. dt. 24.11.03</u></p> <p>For Admission & Interim order.</p> <p>h 25/11</p> <p><u>Or. dt. 27.11.03</u></p> <p>A copy of order is prepared for counsel for petn.</p> <p>h 28/11</p> <p> 28/11/03 D. S. Prusty</p>	<p><u>Order dated 24.11.03 -</u></p> <p>Adorned to 27.11.03</p> <p> Vice-Chairman. 24/11</p> <p> member B</p> <p><u>Order dated 27.11.2003</u></p> <p>Heard Shri R.N.Prusty, learned counsel for the applicant. By filing this O.A. the applicant has prayed for direction to be issued to Respondents-Department to select him for the post of G.D.S.M.C. Such a prayer on the face of it is untenable. He has only right to be considered provided he applies for the post within the due date as prescribed by the recruiting authority and await the outcome of the decision of the recruiting authority in the matter. In the circumstances, we dispose this O.A. with direction to the applicant to await the result of the selection process.</p> <p> VICE-CHAIRMAN 27/11</p> <p> MEMBER (JUDICIAL)</p>